

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 263/GT/2021

Coram:

**Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 6th January, 2023

In the matter of

Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) for the period from 1.4.2019 to 31.3.2024.

And

In the matter of

Kanti Bijlee Utpadan Nigam Limited,
NTPC Bhawan, Core – 7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 110003

...Petitioner

Vs

1. Bihar State Power Holding Company Limited,
(a). North Bihar Power Distribution Company Limited,
(b). South Bihar Power Distribution Company Limited,
Vidyut Bhawan, Bailey Road,
Patna – 800021.

...Respondents

Parties present:

Ms. Swapna Seshadri, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, NTPC
Shri Saurav Lalhal, NTPC
Ms. Rohini Prasad, Advocate, BSPHCL

ORDER

The Petitioner, Kanti Bijlee Utpadan Nigam Limited has filed this petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) for the period from 1.4.2019 to 31.3.2024, in terms of the provisions of the 2019 Tariff Regulations.



Hearing dated 20.9.2022

2. Though the petition was listed for hearing on 20.9.2022, the same could not be taken up for hearing, due to paucity of time. The Commission, while adjourning the matter, directed the Petitioner to file certain additional information.

Hearing dated 6.12.2022

3. During the hearing of the petition on 6.12.2022, the learned counsel for the Petitioner submitted that since the PPA executed by the Petitioner with the Respondents had expired during 2021, the Petitioner may be permitted to withdraw the present petition, with liberty to file a fresh petition along with revised tariff filing forms, for the period till expiry of the PPA. She also prayed that the Commission may consider the adjustment of filing fees already deposited for the petition against the fresh petition to be filed as above.

4. The learned counsel for the Respondents did not oppose the prayer of the Petitioner for withdrawal of the present petition and filing of a fresh petition.

5. The Commission, after hearing the parties, permitted the Petitioner to withdraw the present petition and granted liberty to file a fresh petition, as prayed for. Accordingly, Petition No. 263/GT/2021 is disposed of as withdrawn. The filing fees deposited by the Petitioner for the present petition, shall be adjusted against the fresh petition to be filed in terms of the liberty granted as above.

6. Petition No. 263/GT/2021 is disposed of as above.

**Sd/-
(Pravas Kumar Singh)
Member**

**Sd/-
(Arun Goyal)
Member**

**Sd/-
(I.S. Jha)
Member**

